

indigenous origin put to sea during 1950-51 and 1951-52 respectively; and

(b) their respective costs and profits made by them till the end of 31st March, 1952?

The Minister of Production (Shri K. C. Reddy): (a) A statement giving the required information is placed on the Table of the House. [See Appendix X, annexure No. 53.]

(b) These ships were built at the Visakhapatnam Shipyard on Government account at a total cost of Rs. 1,88,05,258 and were sold to Indian Shipping Companies at a total price of Rs. 1,37,50,000 the difference of Rs. 50,55,258 being treated as Government subsidy to the Shipbuilding industry. It is not possible to give information on the profits that these ships may have made, as they are now under the control of Indian Shipping Companies.

PRESS AND STATIONERY EXPERT

582-A. Dr. Ram Subhag Singh: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that the Government of India have requisitioned the services of a British press and stationery expert to re-organise the Government Presses; and

(b) if so, for what time the services of that expert have been requisitioned?

The Deputy Minister of Works, Housing and Supply (Shri Buragohain): (a) Yes, Sir.

(b) For a period of two years

SALT RESEARCH

583. Shri M. Islamuddin: Will the Minister of Production be pleased to state:

(a) whether there is any Research Station for investigating the local problems connected with production of salt in order to improve the quality of salt and reduce the cost of production; and

(b) if so, the number and location of such Research Stations?

The Minister of Production (Shri K. C. Reddy): (a) Yes.

(b) One Research Station is located at Wadala in Bombay. A second Research Station is proposed to be established shortly at Bhavnagar in Saurashtra.

हरिजन विस्थापित व्यक्ति

५८४. श्री बारूपाल: क्या पुनर्वास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि हजारों हरिजन विस्थापित व्यक्तियों को सरकारी शिविरों में अब तक कोई निवास-स्थान नहीं दिया गया है, और सरकार द्वारा उनको अब तक किसी प्रकार की सहायता नहीं दी गयी है;

(ख) क्या यह सच है कि उन विस्थापित व्यक्तियों के, जो सरकारी शिविरों में बस नहीं सके, नाम अब तक पंजीबद्ध नहीं किये गये हैं, और यदि सच है, तो सरकार इस विषय में क्या कार्यवाही करना चाहती है; तथा

(ग) क्या यह सच है कि गंगानगर (राजस्थान) के बहुत से सिंधी तथा अन्य विस्थापित परिवारों को, जो नौकरी या व्यवसाय में लगे हुये हैं और स्वयं किसान नहीं हैं, जोतने के लिये जमीन दी गयी है; और यदि सच है तो वहां पर ऐसे कितने परिवार हैं?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Relief camps are open to all deserving displaced persons who applied for admission, without distinction. In the East this is being done. In the West there are no relief camps.

(b) Residence in camps was not necessary for the purpose of registration.

(c) Ordinarily land is allotted to persons who were either land-owners or doing agriculture in West Pakistan but there may be cases where displaced persons have given wrong information and settled on land. In such cases, if a displaced person carries on cultivation himself, he is not evicted but if he sublets the holding, steps to cancel his allotment are taken.